BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

C.P. (I.B) No. 15/9/NCLT/AHM/2018

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.01.2018

Name of the Company:

Himalaya Tran-Logistic Pvt Ltd.

V/s.

Wind World (India) Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

REPRESENTATION **DESIGNATION**

SIGNATURE

1. KAVAN KUMAR MANKAD & ALWOCULE. Petitomer 1.6. VAIBHAUI K. PARIKH

ORDER

Learned Advocate Mr. Kavankumar Mankad i/b Learned Advocate Ms. Vaibhavi Parikh present for Operational Creditor/Petitioner. None present for Respondent.

Petitioner is directed to serve copy of petition along with copy of this order informing the date of hearing and shall file proof of service.

Respondent shall file its objections, if any, within one week serving a copy in advance to petitioner.

List the matter on 22.01.2018 for objection of Respondent, if any, and for hearing before admission.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 11th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL